

**HIGH COURT FOR THE STATE OF TELANGANA**

**R.O.C.No.3009/OP CELL/2019**

**Date: 24-12-2019**

**CIRCULAR**

Sub: Subordinate Courts - Certain directions with regard to observance of office timings scrupulously by the Judicial Officers in the State of Telangana and submission of statement - Instructions issued - Regarding.

- Ref: 1. High Court's D.O.Lr.No.4007/1992/B.Spl. Dt.17.07.1992  
2 High Court's Circular in ROC.No.5653/OP CELL-E/1999, Dt. 18.12.1999.  
3 High Court's Circular in ROC.No.1872/OP CELL-E/2003, Dt. 16.04.2003.  
4 High Court's D.O.Lr.No.2701/OP CELL-E/2009, Dt. 25.08.2009.  
5 High Court's letter in ROC.No.2399/OP CELL-E/2011, Dt. 08.08.2011.  
6 High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt. 12.07.2012.  
7 High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt. 16.04.2013.  
8 High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt.12.06.2014.  
9 High Court's Circular in ROC.No.2399/OP CELL-E/2011, Dt. 04.12.2014.  
10 High Court's Circular in ROC.No.4415/OP CELL-E/2015, Dt. 15.09.2015.  
11 High Court's Circular in ROC.No.2547/OP CELL-E/2006, Dt. 01.06.2016.  
12.High Court's Circular in ROC.No.3009/OP CELL/2019, Dt. 25.09.2019

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Attention of all the Unit Heads and Judicial Officers is invited to the circular 12<sup>th</sup> cited, wherein all the Judicial Officers directed to follow the Court timings, punctuality scrupulously and render devoted service from the bench during Court hours and ensure that the circular instructions issued earlier references 1 to 11, are followed in letter and spirit by the officers.

Attention is also invited to High Court's Circular 9<sup>th</sup> cited, wherein, the High Court has prescribed a proforma {copy enclosed} directing the District Judges in the State to submit comprehensive statement on weekly basis as to the observance of office timings by all the Judicial Officers in respect of all courts in the District Unit to the High Court for effective monitoring the functioning of all courts.

Therefore, while reiterating the circular instructions in the reference Nos.1 to 12, as directed, all the Unit Heads are hereby instructed to monitor the bench timings of the Judicial Officers working in their respective units and to submit a comprehensive statement in the proforma annexed on weekly basis by Thursday of every week without fail enabling the Registry to place the same before the Hon'ble the Chief Justice on every Friday for His Lordship's kind perusal and directions. Any deviation in this regard will be viewed seriously.

Receipt of the circular may be acknowledged.

  
**REGISTRAR GENERAL**  
21/7/19.

**To**

All Unit Heads in the State of Telangana (with a request to communicate the same to all the Judicial Officers working in their unit)

Copy to:

- 1) All the Registrars, High Court for the State of Telangana, Hyderabad.
- 2) The Section Officer, Special Officers Section (for codification)

